

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal Nos. 170-171/2022

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

RAM CHARAN

Respondent(s)

(Please list only I.A.No.236720/2023 (Application for suspension of sentence) in Cr1.A.No.460/2022.)

Cr1.A. No. 460/2022 (II)

(Please list only I.A.No.236720/2023 (Application for suspension of sentence) in Cr1.A.No.460/2022.)

(IA No. 236720/2023 - SUSPENSION OF SENTENCE)

Date : 03-01-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Appellant(s) Mr. A.K. Mishra, Sr. Adv.
Mr. Arup Banerjee, AOR
Mr. Sanjeev Sharma., Adv.
Mr. Ghanshyam Singh., Adv.
Mr. D.D. Sharma, Adv.
Ms. Arunima Srivastava., Adv.

Mr. Ravindra Singh, Sr. Adv.
Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, AOR
Ms. Akriti Chaturvedi, Adv.
Mr. Priyam Kaushik, Adv.

For Respondent(s) Mr. A.K. Mishra, Sr. Adv.
Mr. Arup Banerjee, AOR
Mr. Sanjeev Sharma., Adv.
Mr. Ajay Mumar Prajapati., Adv.
Mr. D.D. Sharma., Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. No. 236720/2023 in Criminal Appeal No. 460/2022

We do not find any ground to grant suspension of sentence as prayed for on behalf of the appellant No.2(Mahendra Singh). Accordingly, the interlocutory application is dismissed.

(NIDHI AHUJA)
AR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER